Annexure 2 Name of the corporate debtor: JBM Shelters Private Limited (In Liquidation): Date of commencement of liquidation: 12-09-2023; List of stakeholders as on: 31.05.2025 List of Unsecured financial creditors

(Amount in ₹)

SI.	Name of creditor	Details of claim received		Details of claim admitted				Amount of	Amount of any	Amount of claim		Remarks, if any
No.		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	% share in total amount of claims admitted	. contingent claim	mutual dues, that may be set off	rejected	under verification	
1	S. Vinod Kumar	06-10-2023	65,26,570	31,37,534	Home Buyer	=	0.170%	=	-	33,89,036	-	-
2	Sathya Thangaraj	10-10-2023	53,38,954	37,49,375	Home Buyer	-	0.203%	=	-	15,89,579	-	-
3	Sri Investment And Finance Private Limited	12-10-2023	1,59,05,284	1,59,05,284	Loan	-	0.862%	-	-	-	-	-
4	J. Siremal Kothari	06-10-2023	93,29,686	66,94,799	Unsecured loan	-	0.363%	=	-	26,34,887	-	-
5	Santhosh Bai	06-10-2023	38,01,868	38,01,868	Unsecured loan	-	0.206%	-	-	-	-	-
6	Kanchan Bai	06-10-2023	45,25,750	39,38,900	Unsecured loan	-	0.214%	-	-	5,86,850	-	-
7	IIFL Home Finance Ltd	09-10-2023	43,37,423	41,99,076	Term Loan	-	0.228%	-	-	1,38,347	-	Note 5
8	S . Rekha Bafna	11-10-2023	13,13,232	÷	Unsecured loan	-	0.000%	=	-	13,13,232	-	-
9	Bafna Shelters	11-10-2023	29,72,527	÷	Unsecured loan	-	0.000%	=	-	29,72,527	-	-
10	M. Bhansilal And Co.	11-10-2023	72,84,971	÷	Unsecured loan	0	0.000%	=	=	72,84,971	=	1
11	Mayank Jain	12-10-2023	18,30,656	÷	Unsecured loan		0.000%		=	18,30,656	=	1
12	Manju Accha	12-10-2023	8,74,454	-	Unsecured loan	i	0.000%	٠	-	8,74,454	-	1
13	Raksha	12-10-2023	28,68,604	-	Unsecured loan	i	0.000%	1	-	28,68,604	-	-
14	Gutamkumar Parasmal Jain Sethia (Huf)	12-10-2023	21,02,464	=	Unsecured loan	-	0.000%	=	-	21,02,464	-	-
15	Lokesh Gautam Sethia	12-10-2023	3,98,925	-	Unsecured loan	-	0.000%	-	-	3,98,925	-	-
16	Gutamkumar Parasmal Jain Sethia	12-10-2023	58,46,426	-	Unsecured loan	-	0.000%	-	-	58,46,426	-	-
17	Aalokkumar Gautamkumar Sethia	12-10-2023	2,85,057	=	Unsecured loan	-	0.000%	-	-	2,85,057	-	-
18	Nidhi Aalokkumar Sethia	12-10-2023	14,76,830	=	Unsecured loan	-	0.000%	-	-	14,76,830	-	-
19	Shobha Gautamkumar Jain Sethia	12-10-2023	9,40,174	=	Unsecured loan	-	0.000%	-	-	9,40,174	-	-
20	Mithalal Gadia	12-10-2023	1,41,70,836	-	Unsecured loan	-	0.000%	-	-	1,41,70,836	-	-
21	C Venkatasubramanyam	CIRP Claim	27,11,865	-	Unsecured loan	-	0.000%	-	-	27,11,865	-	Note 2
22	Prema Devi	CIRP Claim	41,93,349	-	Unsecured loan	÷	0.000%	-	-	41,93,349	-	Note 2
23	Sruthi Jain	CIRP Claim	11,00,000	-	Unsecured loan	÷	0.000%	-	-	11,00,000	-	Note 2
24	Juhi Jain	CIRP Claim	11,71,281	-	Unsecured loan	-	0.000%	=	-	11,71,281	-	Note 2
25	Chainlink & Wirenetting Industries	CIRP Claim	53,91,000	=	Unsecured loan	-	0.000%	=	-	53,91,000	-	Note 2
26	Champion Metal Products	CIRP Claim	8,50,000	-	Unsecured loan	-	0.000%	-	-	8,50,000	-	Note 2
27	B Kamlesh Kumar Huf	CIRP Claim	1,50,000	-	Unsecured loan	-	0.000%	-	-	1,50,000	-	Note 2
28	B Nirmal Kumar Huf	CIRP Claim	1,50,000	-	Unsecured loan	-	0.000%	=	-	1,50,000	-	Note 2
29	A Ankita	CIRP Claim	16,43,934	-	Unsecured loan	-	0.000%	=	-	16,43,934	-	Note 2
30	B Anand Kumar Huf	CIRP Claim	1,50,000	-	Unsecured loan	-	0.000%	-	-	1,50,000	-	Note 2
31	Vinodkumar Parasmal Jain	CIRP Claim	30,52,797	-	Unsecured loan	-	0.000%	-	-	30,52,797	-	Note 2
32	Vinodkumar Parasmal Jainsethia	CIRP Claim	9,03,552	=	Unsecured loan	-	0.000%	=	-	9,03,552	-	Note 2
33	Sethia Bhavesh Vinod	CIRP Claim	45,82,808	-	Unsecured loan	-	0.000%	-	-	45,82,808	-	Note 2
34	Parasmal Sumermal Jainsethia	CIRP Claim	80,28,614	-	Unsecured loan	-	0.000%	-	-	80,28,614	-	Note 2
35	Yogitha	16-10-2023	9,28,007	=	Unsecured loan	-	0.000%	=	-	9,28,007	-	Note 4
36	Vinod Kumar Jain	16-10-2023	21,08,023	=	Unsecured loan	-	0.000%	=	-	21,08,023	-	Note 4
	Total		12,92,45,921	4,14,26,836		(2.246%	-	-	8,78,19,085	-	

Note

- 1. Liauidator determines these claim as "Unsecured Financial Debt" as the claimants could not prove their security interest as specified under Regulation 21 of IBBI (Liauidation Process) Regulations. 2016.
- 2. The Liquidator reviewed the claim forms received from the Resolution Professional which were submitted during the CIRP period. These claims are not figuring in the list of creditors filed by the RP with the Insolvency and Bankruptcy Board of India (IBBI) and these claims have not submitted their claims during the Liquidation process as well. The Liquidator has sent emails to all these claimants advising them to submit the necessary documents to substantiate their claim. The Liquidator then adjudicated these claims based on the documents submitted by them and also based on the available documents submitted during CIRP. Further, as the Resolution Professional has not shared the date of receipt of claim forms, the Liquidator was unable to capture the date of receipt of the same in the relevant column.
- 3. The Liquidator had adjudicated few of the claimants who have submitted their claim as financial creditor either during CIRP process and /or Liquidation process as "Other Creditor" based on the documents submitted and the same was updated in IBBI
- 4. The Liquidator had rejected their claims due to delay in submission of claims after the due date of submission of claims.
- The Liquidator determined the claim of IIFL Home Finance Limited as "Financial Creditor", Secured to the extent of Rs. 1,70,91,041/- (Rs. 1,34,36,090/- & Rs. 36,54,951/-) and Unsecured to the extent of Rs. 41,99,076/-. Secured admitted portion relates to two loan accounts 707228 and 740514, Unsecured admitted portion relates to loan account 941242. The Secured portion of the admitted amount has been settled as IIFL had not relinquished their security interest and has sold their secured asset vide Auction dated March 28, 2024 with a sale consideration of INR 2,00,00,000/- and further IIFL has remitted back the excess amount of Rs. 29,08,959/- to the Liquidator. The unsecured portion of the admitted amount is reflected in Annexure 4.
- C. The Liquidator has sent emails to all the Other Stakeholders and Unsecured Firmancial seeking their confirmants seeking their confirmation relating to their relationship status with the Corporate Debtor. For which, few of the claimants have responded with their status of relationship with the Corporate Debtor. The Liquidator has undeated the same as "Yes" or "No" in Annexure 4 and 9 based on their responses. Further, the Liquidator has identified a few of the related parties from the audited financial statement of the Corporate Debtor and updated the status accordingly, irrespective of the responses received from the claimant. In case of no responses and the non-availability of the disclosures in the audited financial statements, the Liquidator is unable to comment on their relationship status with the Corporate Debtor and hence has not assigned any voting rights for those claimants in responses received from the claimant. In case of no responses and the local the SCC, pending ascertaining their relationship with the corporate debtor.